

CENTRAL ELECTRICITY REGULATORY COMMISSION

NEW DELHI

Petition No. 106/TT/2013

Subject : Approval of transmission tariff for three assets, after approval of RCE under Transmission System for Start-up Power to DVC and Maithon Right Bank Generation Projects in ER from DOCOs to 31.3.2014

Date of Hearing : 13.5.2014

Coram : Shri Gireesh B. Pradhan, Chairperson
Shri M. Deena Dayalan, Member
Shri A.K. Singhal, Member

Petitioner : Power Grid Corporation of India Ltd. (PGCIL)

Respondents : Bihar State Electricity Board and 8 others

Parties present : Shri S.S. Raju, PGCIL,
Shri M.M. Mondal, PGCIL

Record of Proceedings

The representative of petitioner submitted as under:-

- i) The petitioner has been entrusted with the implementation of transmission system for start-up power to DVC and Maithon Right Bank Generation Projects in Eastern Region. The assets coming under the system were covered under Petition Nos. 232/2010, 100/TT/2011 and 317/2010 and the tariff of these assets was allowed by the Commission vide orders dated 8.2.2011, 27.9.2011 and 29.11.2011 respectively. In all these orders, the Commission restricted the capital cost to apportioned approved capital cost, in the absence of Revised Cost Estimate;
- ii) The instant petition is being filed for approval of transmission tariff for all the three assets (assets at Mejia, Koderma and Maithon Right Bank), based on Revised Cost Estimate for the system approved on 23.1.2012 for revised cost



of ₹39160 lakh, including IDC of ₹2617 lakh;

- iii) The entire scope of the project as per investment approval dated 29.4.2008 has been completed, and hence the revised transmission tariff for the assets covered under the petition may be allowed;
- iv) Initial spares should be allowed as per the norms applicable during the year of award, in terms of the judgment of Hon'ble Appellate Tribunal for Electricity (hereinafter "the Tribunal");
- v) No reply has been received from the respondents.

2. The Commission directed the petitioner to submit copy of the judgement of the Tribunal regarding applicability of ceiling norms for initial spares, by 30.5.2014.

3. Subject to the above, order in the petition was reserved.

By order of the Commission

Sd/-
(T. Rout)
Chief (Law)

